

34  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

Name of the Company: Veil Insurance Services Pvt. Ltd.  
V/s.  
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/o S.D. ISRANI LAW LAWYERS	ADV FOR PETNA		Satyam
2.	Rakesh Sharma	Adv. for		
3.	PARITOSH CALLA	ADVOCATE	Intervener APPLICANTS	

**ORDER**

Learned Advocate Mr. Paritosh Calla present for Intervener. Learned Advocate Mr. SS Israni present for Original petitioner. Learned Advocate Mr. Rakesh Sharma present for Original Respondent no. 1.

Rejoinder not filed by intervener.

Learned Counsel for Original petitioner reported no objection.

Intervener shall file rejoinder on or before 17.11.2017 serving a copy in advance to other side.

For hearing, list the matter on 20.11.2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 15th day of November, 2017.